

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

CRLMP. 13124-13125/2014 in Criminal Appeal No(s). 19578/2014

CHIRAUNJI LAL AND ORS

Appellant(s)

VERSUS

STATE OF UP AND ANR

Respondent(s)

(for exemption from surrendering and office report)

Date : 14/07/2014 These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
[IN CHAMBER]

For Appellant(s)

Mr. Sukhi Singh, Adv.
Mr. Sanjay Kr. Dubey, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Rajiv Ranjan Dwivedi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RThe prayer for exemption from surrendering
is rejected.However, the petitioner is granted six weeks' time
to surrender and file proof thereof.After the surrender certificate is filed,
the Registry is directed to place the matter before
the appropriate Bench immediately.Signature Not Verified
Digitally signed by
Suman Wadhwa

(SUMAN WADHWA)

(SUMAN JAIN)

AR-cum-PS

COURT MASTER

Date: 2014.07.15
19:27:55 IST
Reason: